

**“FORM NO. 10CCBBA**

**[See rule 18DE]**

1. Name of the assessee :
2. PAN :
3. Status :
4. Share in the ownership of the convention centre or hotel :
- (a) Fully owned or partly owned [Encircle whichever is applicable]
- (b) If partly owned, please specify the percentage of ownership :
5. Name and address of the convention centre or hotel :

  

6. Date of commencement of operation by the convention centre or hotel:
7. Initial assessment year:
8. Approval from the town planning authority or Municipal Corporation under the town planning or Municipal Corporation regulation:
- (a) Received or not received
- (b) If received, please attach a copy of such approval and also fill out the following details:

<i>Approval</i>	<i>Issuing authority</i>	<i>Approval/completion/occupation date and number</i>
1. Permission for construction of the convention centre or hotel	<input type="text"/>	<input type="text"/>
2. Completion or occupation certificate	<input type="text"/>	<input type="text"/>

9. Technical details of the convention centre (not applicable in case of hotel):
- (a) Total covered plinth area (in square metres) :

(b) Number of convention halls :

(c) Seating capacity of the convention centre :

(d) Technical specification of the convention centre :

(i) All the convention halls have a modern public address system: Yes/No [Encircle whichever is applicable]

(ii) All the convention halls have slide and power point projection system: Yes/No [Encircle whichever is applicable]

(iii) All the convention halls have LCD Projector or Video screening facility: Yes/No [Encircle whichever is applicable]

(iv) Whether the convention centre has a documentation centre: Yes/No [Encircle whichever is applicable]

(v) The documentation centre has facilities for printing, faxing, photocopying, scanning, internet surfing along with trained personnel to assist the users: Yes/No [Encircle whichever is applicable]

(vi) The convention centre is centrally air-conditioned: Yes/No [Encircle whichever is applicable]

(vii) The convention centre has adequate parking facilities and other public conveniences as per local building regulations: Yes/No [Encircle whichever is applicable]

(viii) The convention centre fulfils the local building regulations in respect of fire and safety: Yes/No [Encircle whichever is applicable]

(ix) (a) The convention centre has an amphitheatre: Yes/No [Encircle whichever is applicable]

(b) The convention centre has landscaped open space: Yes/No [Encircle whichever is applicable]

(c) If the answer to (a) or (b) or both is yes, please specify the purpose for which the same is used:

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(x) (a) The convention centre has kitchen facility or restaurant: Yes/No [Encircle whichever is applicable]

(b) If yes, whether the same is used only to support events in the convention centre: Yes/No [Encircle whichever is applicable]

10. Details relating to computation of deduction:

(a) Number of conferences or seminars held (not applicable in case of hotel):

(b) Receipts from convention centre or hotel (amount in rupees):

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- (c) Other receipts (amount in rupees):
  - (d) Profit derived from the business of hotel or the business of building, owning and operating of a convention centre (amount in rupees):
  - (e) Deduction under section 80-ID (amount in rupees):

***Declaration***

I/We have examined the balance sheet of the above convention centre/hotel styled and belonging to the assessee M/s. [REDACTED] (Permanent Account No: ) as at [REDACTED] and the profit and loss account of the said convention centre/hotel for the year ended on that date which are in agreement with the books of account maintained at the head office at [REDACTED] and branches at [REDACTED].

I/We have obtained all the information and explanations which to the best of my/our knowledge and belief were necessary for the purposes of the audit. In my/our opinion, proper books of account have been kept by the head office and the branches of the convention centre/hotel aforesaid visited by me/us so far, as appears from my/our examination of books, and proper returns adequate for the purposes of audit have been received from branches not visited by me/us, subject to the comments given below:

In my/our opinion, the convention centre/hotel satisfies the conditions stipulated in section 80-ID and the amount of deduction claimed under this section is as per the provisions of the Income-tax Act, and

In my/our opinion and to the best of my/our information and according to explanations given to me/us, the said accounts give a true and fair view,—

(i) in the case of the balance sheet, of the state of affairs of the above named convention centre/hotel as at [REDACTED], and

(ii) in the case of the profit and loss account, of the profit or loss of the convention centre/hotel for the accounting year ending on [REDACTED].

Place

Date

[REDACTED]  
Signed

Accountant”